
(2017) 07 J&K CK 0013
In the Jammu And Kashmir High Court
Case No : 2009 of 2017

Abdul Rashid Hajam & Anr

APPELLANT

Vs

State of J&K & Ors

RESPONDENT

Date of Decision : 12-07-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 164A](#) - Medical examination of the victim of rape

Citation : (2017) 07 J&K CK 0013

Hon'ble Judges : Janak Raj Kotwal

Bench : SINGLE BENCH

Advocate : Bakht Parvaiz, B.A. Dar

Final Decision : Disposed Of

Judgement

1. Heard. Notice. Mr B.A. Dar Sr AAG waives notice on behalf of respondents 1 to 3. Petitioners claim that they are major and have tied nuptial

knot out of their free will in accordance with Muslim law and customs. They allege that private respondents are harassing them and causing

interference in their matrimonial life. Petitioners have, therefore, approached this Court by the medium of this writ petition seeking a direction to the

respondents not to harass them and a direction to the official respondents to provide them adequate security cover and ensure that no harassment

is caused to them by the private respondents and their relatives.

2. Mr. Bakht Parvaiz, learned counsel for the petitioners, states that petitioners would be satisfied, if a direction is issued to respondents 2 and 3 to

provide them adequate security and not subject them to harassment.

3. Having regard to the averments in the petition and the relief sought, this petition is admitted and disposed of by providing that respondents 2 and

3 i.e. the Senior Superintendent of Police, Budgam and Station House Officer Police Station, Beerwah Budgam shall ensure that no harm is caused

to the life and person of the petitioners. It is, however, made clear that this order shall not come in the way of investigation of any connected case

but the Investigating Officer shall start with ascertaining and having regard to the age of petitioner No. 2 and getting her statement recorded under

section 164-A Cr.P.C. Petitioner(s) shall deliver a copy of this order each in the office of respondent 2 and 3. Disposed of.

4. Copy of this order be provided to the learned counsel for the petitioners under the Seal and signature of Bench Secretary.